

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 414
IB/531/ND/2022

IN THE MATTER OF:

Nakoda Bhairav Construction Through Shubham Jain	...	Applicant
Versus		
Oriental Structural Engineers Private limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 12.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Nilesh Sharma, Adv. Swastika kumari, Adv. Shivam Jaiswal, Adv. Trashla Singh
For the Respondent	: Adv. Anil K. Airi, Sr. Adv. Ravi Krishan Chandna, Adv. Mudit Ruhella

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **02.05.2024**.

Sd/-
(Court Officer)